

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 640/MP/2020**

Subject : Petition seeking clarification regarding levy of carrying cost *inter-alia* in terms of Regulation 7 and 52 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and amendment thereof under Regulation 55 of the said Regulations.

Date of Hearing : 23.3.2023

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondents : Pragati Power Corporation Ltd. (PPCL) and 6 Ors.

Parties Present : Ms. Nikita Choukse, Advocate, HPPC  
Shri Samir Malik, Advocate, HPPC  
Shri Anand Ganesan, Advocate, PPCL  
Ms. Kritika Khanna, Advocate, PPCL  
Shri Surendra Kumar, PPCL  
Shri Abhishek Rohilla, PPCL  
Shri Anand Kumar Shrivastava, Advocate, TPDDL  
Ms. Ishita Jain, Advocate, TPDDL

**Record of Proceedings**

During the course of hearing, learned counsel for the Petitioner and the learned counsel for the Respondent, PPCL made detailed submissions and concluded their arguments in the matter.

2. Based on their request, the Commission permitted the parties to file their respective written submissions, if any, within three weeks with copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**